

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION & PENSIONERS' WELFARE)

RAJYA SABHA
UNSTARRED QUESTION NO. 3326
(TO BE ANSWERED ON 31.03.2022)

REPRESENTATIONS ON OLD PENSION SCHEME

3326 SHRI NEERAJ SHEKHAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has received representation from MPs/ex MPs regarding issuing of general orders to revert those officials from National Pension System (NPS) to Old Pension Scheme (OPS) whose advertisements for recruitment were issued before 01/01/2004 but joining occurred after 31/12/2003 in pursuance of various judgements of the Supreme Court whereby date of joining has been rejected as criteria for OPS, to avoid unnecessary litigation;
- (b) if so, the details of action taken thereon to revert them to OPS, MP-wise; and
- (c) the details of present status for final decision to revert these officials to Old Pension Scheme (OPS) as on date?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Yes sir,

(b) & (c): A reference has been made to Department of Financial Services and Department of Legal Affairs in view of judgments from Hon'ble High Courts allowing benefit of old pension scheme to those Government servants whose selection process was completed after 01.01.2004 and dismissal by Hon'ble Supreme Court, of some of the SLPs filed by Union of India against the orders of Hon'ble High Court of Delhi.
